

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

21.

C.P.(IB)/751(MB)/2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 02.04.2024

NAME OF THE PARTIES: VSJ Investments Private Limited
Vs
Deepak Amrutlal Gugale

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

This matter is heard through video conference:

1. Mr. Nausher Kohli a/w Adv. Astha Ojha i/b DSK Legal, Ld. Counsel for the Financial Creditor present. Mr. Agam H. Maloo, Ld. Counsel for the RP present (VC). Ms. Namrata Amol Randeri, RP present in person through VC.
2. Counsel for the RP submits that report has been filed. The IA-1278/2024 is listed on 30.04.2024. This CP may also be listed on the same date. Meanwhile, the Financial Creditor is directed to serve copy of the RP's report upon the Personal Guarantor and to file proof of service on or before the next date of hearing. Also, intimate the next date of hearing.
3. After receipt of report, Personal Guarantor to file reply on the report filed by the RP. Counsel for the FC and RP also directed to take out private notice. Counsel for the RP will present on the next date of hearing.
4. List this matter on 30.04.2024.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

02.04.2024/pvs

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)